

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

202. C.P. (IB)/44(MB)2024

**IN THE MATTER OF**

IDBI BANK LIMITED

... Petitioner

Vs

AGRIMAS CHEMICALS LIMITED

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 24.06.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: Adv. Ankur Kumar (VC)

For the Respondent: Adv. Aparajita Chandra (VC)

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**ORDER**

Counsel for the Respondent states that the arguing counsel is not available hence, prays for a short adjournment. A similar request was made on 14.05.2024 as well. In view of the request made by the learned counsel for the Respondent, adjourned to 05.07.2024. On depositing cost of Rs. 22,000/- in the *Prime Minister Relief Fund through Bharat Kosh*. Adjourned to **05.07.2024** for arguments.

Sd/-  
MADHU SINHA  
Member (Technical)

Sd/-  
REETA KOHLI  
Member (Judicial)

/Avdhesh K Patel/